

21 -
File No. 08/03/2015/Judicial/Vol. IV
National Green Tribunal
Eastern Zone Bench, Kolkata

Sub: Public Complaint of NGT, EZB, Kolkata - reg.

The following public complaint has been received which is in the form of email/letter and not in conformity with the NGT (Practices & Procedure) Rules, 2011. This may be treated as a public complaint and a public notice may be uploaded on the NGT's website (office order NGT(PB)/Judicial-II/196/70 dated 03.02.2016 relating public complaint) informing the complainant to file a case after complying with NGT rules and procedures or other actions may be taken as per directions. The details are as under:

Sl. No	Date of Letter	Subject Matter	Name & Address of the Complainant
1	12.12.2023 (By hand)	Forcible illegal act with violence and dangerous life threat for encroaching and covering the 17 (seventeen) Cottahs water tank/pond into low land by filling debris, mud, rags etc. for making illegal constructions of unauthorised building at the premises No. 7, 7A, 7B, 7C, 7D Tiljala Place not renumbered as 7A, Tiljala Place, PS - Karaya, Kolkata - 700017 by 1. Rehan Javed, 2. Irfan Javed & 3. Javed Akhtar who are violators, developer/promoters linked with antisocial group. All are residing at the premises no. 44D, Shamsul Huda Road, PS-Karaya, Kolkata - 700017. <i>(May be registered as Suo Motu, if approved)</i>	Sh. Humayun Abbas S/o Late Md. Abbas R/o - 7, Tiljala Place, PS - Karaya, Kolkata - 700017
2	Nil (By hand)	A project which is going on to take place on "KAMALAPUR KULKULIA JHEEL" measuring area of 13.64 acres at ward no. 14 of Dum Dum Municipality. Some construction will be done on the said Jheel behind the plot no. 48 to 65, West Kamalpur (8/1, Arabindo Sarani) for a wide Drain as well as a Lane on that drain after putting slabs on it. If any construction carried out on the said Jheel, it will spoil the environment of the area for which a tender has also been initiated. The residents of the locality are praying to stop the construction activities on the said JHEEL to save the environment of the society.	Mass Petition by Resident of West Kamalpur, Arabindo Sarani, P.O. & P.S. - Dum Dum, Kolkata - 700028
3	19.12.2023 (by email)	Request to take urgent action to stop destroying natural forest at Dhakamunda Village under Daleisara Panchayat in Lahunipada block, Dist-Sundargarh, Odisha by unauthorised felling of trees. More than 100 trees have been unlawfully cut down, and thousands more have been marked for further felling. Despite seeking clarification from local authorities, requests of complainants have not been adequately addressed and the felling of trees are continued as date. <i>(May be registered as Suo Motu, if approved)</i>	Pahudi pvtg group Dhakamunda Village under Daleisara Panchayat in Lahunipada block, Sundargarh, Odisha

4	19.12.2023 (By hand)	<p>Illegal destruction of greenery in Newtown. It is reported that large no. of trees (around 50 nos.) which were planted on the roadside besides Kadampukur More and Bhangar More of in jurisdiction of Techno Police Station were found chopped off on 17.12.2023 without the knowledge and permission of NKD and the destruction is massive. Copy forwarded for information to NGT, EZB, Kolkata.</p>	Chief Executive Officer, New Town Kolkata Development Authority, Plot No. DG/13, Premises No. 04-3333 Action Area-ID, New Town, Kolkata - 700156
5	20.12.2023 (by email) & (by post dated nil)	<p>Complaint against Parboiled Rice Mill of Arwal District of Bihar. There are so Many Rice Mill in Arwal District of Bihar violating pollution norms like:</p> <ol style="list-style-type: none"> 1. It has not sufficient height of chimney. 2. It has no proper ETP system for treatment of polluted water. 3. It has no proper arrangement for husk. <p>The Parboiled Rice Mill are:</p> <ol style="list-style-type: none"> 1. Jalpura Foods Private Limited, Arwal 2. Janvi Rice Mill, Arwal 3. Baid Rice Mill, Kurtha, Arwal 4. Phuspa Rice Mill Arwal <p>These companies are operating without Pollution control measures and following the guidelines issued by CPCB. These units are using rice husk as fuel for its boilers which are generating huge amount of ash and smoke. The ash is not being handled, stored and disposed properly and is being dumped in the open or in the nearby water bodies. The complainant has prayed for taking action against these violators.</p>	Sh. Manish Ranjan, Advocate, Patna High Court, Patna
6	20.12.2023 (by email)	<p>Attention invited to the article "Stench from garbage dump at TTS a health hazard: Experts" published in the paper Times of India on 15/12/2023. The article highlighted the menace of likely health hazards to be suffered by Bhubaneswar inhabitant near Sainik School area due to garbage dump at the temporary transit station of Bhubaneswar Municipal Corporation near Sainik school. The BMC violating the rights of citizens by creating a polluted environment by dumping tons of garbage and prayed for issuing necessary direction against BMC.</p> <p><i>(May be registered as Suo Motu, if approved)</i></p>	Smt. HariPriya Patel, 106, Lumbini Enclave Chandrasekhar pur Near Care Hospital Bhubaneswar-751021 Odisha
7	21.12.2023 (by email)	<p>Continuation of utter violation of law to the detriment of coastal and marine ecology and environment in Digha-Shankarpur coastal area in West Bengal situated in the Ramnagar II Block of the Contai Sub-Division of the District of East-Medinipur. Illegal constructions of hotels, resorts, restaurants is going on in full swing on critically vulnerable 'No Development Zone', in violation of CRZ Notifications. Since its first recognition of coastal area years back around 2005 till 2022 approx 100 units are there but now only within one year more than 100 new illegal units</p>	Sh. Sailendra Chatarjee 120, Manohar Pukur Road, Kolkata WB-700026

Statutory authority are working so need of copy

May be taken

Good to take cognizance

May be taken

		<p>have been built without any permission and approval. Also, in the valuable NDZ area several illegal restaurants and civil structures has been build. Therefore, the applicant has prayed to this office to take steps against illegal activities and issue instruction to district administrations to stop all construction activities in the CRZ area immediately.</p> <p>(Ref: Original Application No. 134/2015/EZ (Bishnu Pada Pakhira Vs. Union of India & Ors.)</p> <p>(May be registered as Suo Motu, if approved)</p>	
8	21.12.2023 (by email)	<p>A request letter has been written to The Revenue Divisional Commissioner, Cuttack, Odisha to stop 27 active illegal Brick Kilns functioning in Nilgiri Tehsil of District Balasore, Odisha. Out of these 14 brick kilns are falling within the ECO Sensitive Zone of Koldiha Wild Life Sanctuary area. However, one brick kiln of the complainant situated at Plot No. 391, 391/1159, 382/1237, Khata no. 251/263, Mauza-Sikidia, Tehsil- Nilgiri of District Balasore has been demolished by Tahsildar without following the due procedure of law. He has prayed before the State Government to stop the illegal activities and copy forwarded to NGT.</p> <p>(May be registered as Suo Motu, if approved)</p>	<p>Sh. Harish Chandra Jena, S/o Gobinda Jena R/o Nuapatana, PS - Nilagiri Dist- Balasore, Odisha - 756042</p>
9	26.12.2023 (by email)	<p>M/s Bengal Shrachi Housing Development Company Ltd. is operating a commercial complex in the name of 'SYNTHESIS BUSINESS PARK' at Action Area-II, Plot No. AAI/CBD/I, New Town, Rajarhat, Dist-North 24 Paraganas, Kolkata-700156 since long in violation of the EIA Notification 2006 and its subsequent amendments i.e. without obtaining necessary Environmental Clearance from the State Level Environment Impact Assessment Authority & Consent to Establish and Consent to Operate from WBPCB</p> <p>(May be forwarded to WBPCB, if approved)</p>	<p>Sh. Atindranath Chatterjee L-65, Sagarbhaga LIG Housing Estate, Post-Sagarbhanga Colony, Durgapur-713211</p>
10	03.01.2024 (by email)	<p>Kapanda Forest - Urgent Appeal to Scrutinize All Illegally and Falsified Data/Documents Submitted by the Project Proponent to Obtain Environmental Clearance for the Establishment of a Highly Polluting Industry, Involving the Demolition of Forest Land in a Tribal Area at Kapanda, Tehsil-Lahunipara, District-Sundergarh, Odisha. Due to illegal permission by governance of DFO Rourkela, the project proponent has already felled more than 10, 000 trees (18 lots) and many of them are uprooted and buried in the soil to destroy the evidence.</p>	<p>Villagers of PattaJharan, Kapanda, Badbahal, Nuangaon and adjoining villages of Bad Purunapani GP Village - Kapanda, Tehsil - Lahunipara, District - Sundergarh, Odisha.</p>
11	03.01.2024, 04.01.2024 (by email)	<p>Unlawful exclusion of two adjacent tribal villages and falsified documentation submitted by KAI International and Visiontek consultancy in obtaining environmental clearance for setting up a</p>	<p>Villagers of Badbahal and Pata Jharan</p>

		highly polluting industry by demolition of Kapanda forest. The project proponent has deliberately omitted the village in various submissions such as PFR, Form 1, TOR application, and all documentation in the PARIBESH website submitted under CAF, Part A, and Part B, all aimed at obtaining environmental clearance (EC). Due to their false submission, The EAC took into consideration KML file on the Google Earth presented by the project proponent along with DSS of the project site shown on PARIVESH and observed that there is a habitation namely Village Daldali Sai at a distance of 0.5 km southwest, due to the false submissions. The three tribal villages, Fatajharan, the hamlets Badbahal and Daldali, within the Kapanda Revenue village, are in close proximity to the project site. They have prayed to take appropriate disciplinary action against Visiontek Consultancy and KAI Industry to safeguard the forest and environment.	
12	04.01.2024 (by email)	An Objection letter to the report submitted by the investigation Committee, as per Hon'ble National Green Tribunal's Order in the matter of OA No 94/2021/EZ (Chittaranjan Mahanta & Ors.Vs State of Odisha & Ors. Has also been filed by complainant.	Villagers of PattaJharan, Kapanda, Badbahal, Nuangaon and adjoining villages of Bad Purunapani GP
13	01.01.2024 (by email)	Violations of laws by Opponent Mill . By Release all the workers without issuing any Notice/intimation, without paying Salary, ESIC, EPFO, Bonus, etc As well as No Fire Instruments, Underground department, Extreme Pollution, No Stability Certificate, No Labour License, breach of Labour Laws, Environmental Laws, breaching of Human Rights, Child Labour, Senior Citizen etc. The union has requested to inspect the factory and register suo moto criminal offence against all owners. (Forwarded to-NGT, WZB, Pune & NGT PB, New Delhi)	Dakshin Gujarat Kamdar Parishad A.K. road surat
14	25.12.2023 (by email)	For the matter of opponent mill Tarana Prints has made high pollution by producing black polluted fog in open air nearby area i.e. BLOCK NO 505, N H NO 8 PALSANA SURAT-394315 SURAT Surat Gujrat and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from themill owner etc. The union has requested to inspect the factory and register suo moto criminal offence against all owners. (Forwarded to NGT, WZB, Pune & NGT PB, New Delhi).	Azad Hind Mazdoor Sena, A.K. Road Fulpada, Surat, Gujrat
15	26.12.2023 (by email)	For the matter of opponent mill Vikas Trends Private Limited , Block No 505, N.H. NO. 8, Palsana, Surat has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but	Azad Hind Mazdoor Sena, A.K. Road Fulpada, Surat, Gujrat

(Sl.No. 13-25
from surat, GJ)

		they got bribe from the mill owner etc. The union has requested to inspect the factory and register suo moto criminal offence against owner. <i>(Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)</i> .	
16	27.12.2023 (by email)	For the matter of opponent mill Manju Dyeing & Printing Mills has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc. The union has requested to inspect and close the factory. <i>(Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)</i>	ALL INDIA FORWARD BLOC Office: B No. 28, Gurudwara, Rakabganj Road, New Delhi. Branch Office: A.K. Road, Fulpada, Surat.
17	28.12.2023 (by email)	In Collusion of Government Officers-Staff make corruption by Mill Owner of Raghav Fashion Pvt. 83, Bagumara Opp. Jolva Patiya, Kadodara, Surat Bardoli Road, Surat and making not a proper procedure for Labour-workers of Mills of Surat & Gujarat for providing their Government benefits properly and protect them from the harassment and torturing of the mill owners and make proper orders for safety of workers and also gives proper order to demolished damaged condition having mills in SURAT if not given proper order for demolition then possibility of huge accident of collapse industry. The union has requested to inspect and close the factory. <i>(Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)</i>	ALL INDIA FORWARD BLOC, Office: B No. 28, Gurudwara, Rakabganj Road, New Delhi. Branch Office: - A.K. Road, Fulpada, Surat.
18	20.12.2023 (by email)	Dhanhar Products LLP , Ward 15 J 167, hing masala factory, fulpada, main road Surat & Dhanhar Vishesh , Manekpor, Navsari, Surat are not implanting proper labor laws. Owners calling labor to start work from early morning at 7 am and gets work up to 7 Pm. Processed fabrics kept in excess of the recorded stock and kacha delivery challans used for it. The union has requested to inspect the factory and register suo moto criminal offence against all owners of said opponents. <i>(Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)</i>	South Indian Workers Union, Block No.2, Room No.29 Mithi khadi Surat Anjana "D" Type Behind Textile Market, Kamela Darwaja, Surat
19	02.01.2024 (by email)	Violations of laws by opponent mill Rajni Prints Private Limited at Plot No. 4-5, Block No.42 Katodara, Bardoli Road Na Surat Gujrat creat pollutions by using wooden coal, waste fabric etc unused waste for boiler and for other use therefore mill blows so much pollution through insufficient chimney means chimney of the mill is very little then government norms, also opponent mill release drain water in open and nearby open space. The said mill releases all the workers without issuing any Notice/intimation, without paying Salary, ESIC, EPFO, Bonus, etc As well as No Fire Instruments, Underground department, Extreme Pollution, No Stability Certificate, No Labour License, breach of Labour Laws, Environmental Laws, breaching of Human Rights, Child Labour, Senior Citizen etc. The union	Dakshin Gujarat Kamdar Parishad, A.K. Road, Fulpada, Surat

		has requested to inspect and close the factory. (<i>Forwarded to NGT, WZB, Pune & NGT PB, New Delhi</i>)	
20	09.12.2023 (by email)	Fwd: For the matter of opponent mill PRISM MILLS LIMITED at 175/2 Nr Grid N H No 8, Kabilpore, Navsari, Gujarat, India has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby by area which is located very close to Highway No-8, it emits very horrible black smoke. GPCB is knowing all it but they got bribe from the mill owner etc. The union has requested to inspect the factory and register suo moto case against owner of said opponents. (<i>Forwarded to NGT, WZB, Pune & NGT PB, New Delhi</i>)	ALL INDIA FORWARD BLOC, Office: B No. 28, Gurudwara, Rakabganj Road, New Delhi. Branch Office: - A.K. Road, Fulpada, Surat.
21	11.12.2023 (by email)	Re: For the matter of opponent mill T M Patel Processing Private Limited Plot No 16 Riddhisiddhi Ind Co Op Soc Ltd Pandesara Surat has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc. The union has requested to inspect the factory and register suo moto case against owner of said opponents. (<i>Forwarded to NGT, WZB, Pune & NGT PB, New Delhi</i>)	All India Forward Block Coordinator
22	12.12.2023 (by email)	Arya Processors Pvt Ltd. Block- 279, Baleshwar, Palsana, Baleshwar, Gujarat must be closed on highest pollution making black polluted smoke and make huge pollution by burning Chindi, Plastic Waste Material, also made exploitation of workers therefore make suo moto Case and registered criminal offence against all owners of said opponents. (<i>Forwarded to NGT, WZB, Pune & NGT PB, New Delhi</i>)	Azad Hind Mazdoor Sena, A.K. Road Fulpada, Surat, Gujrat
23	14.12.2023 (by email)	For the matter of opponent mill Bajrang Processors Pvt. Ltd. S. No. 190, Paiki, B/h. J. B. Kharwar Dyg. Solapur Compund, Udhna, Surat, Gujarat has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler and thereby making huge pollution in nearby air. GPCB is knowing all it but they got bribe from the mill owner etc. Therefore, prayed to make suo moto Case and registered criminal offence against owner of said opponent. (<i>Forwarded to NGT, WZB, Pune & NGT PB, New Delhi</i>)	South Indian Workers Union, Block No.2, Room No.29 Mithi khadi Surat Anjana "D" Type Behind Textile Market, Kamela Darwaja, Surat
24	03.01.2024 (by email)	For the matter of opponent mill Shivani Processors Pvt Ltd. , Block No. 104, 105, 107, Shree Krishna Ind. Estate, Opp: Secron Chemical, Vill-Tantithiya, Bardoli Road Surat has made high pollution by producing black polluted fog in open air nearby area and burn wooden for producing steam for boiler	ALL INDIA FORWARD BLOC, Office: B No. 28, Gurudwara, Rakabganj Road, New Delhi. Branch

		and thereby making huge pollution in nearby area and the mill discharges into the opposite canal. GPCB is knowing all but not taking any action, they got bribe from the mill owner etc. Therefore, prayed to registered criminal offence against owner of said opponent. (Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)	Office: - A.K. Road, Fulpada, Surat.
25	06.01.2024 (by email)	For the matter of worker got serious injured in opponent mill Sumati Prints Pvt. Ltd., Plot No. 424-25, GIDC, Pandesara, Surat, Gujarat, while doing work in Dying Khata, all Govt. Officer make collusion with each other make conspiracy and make corruption towards victim, and no any remuneration has been given to workers, also grabbed his salary and PF and ESI therefore get justice this complaint made. Therefore, union prayed to get an inquiry and registered criminal offence against said mill. (Forwarded to NGT, WZB, Pune & NGT PB, New Delhi)	South Indian Workers Union, Block No.2, Room No.29 Mithi khadi Surat Anjana "D" Type Behind Textile Market, Kamela Darwaja, Surat

Submitted for kind perusal & appropriate direction/further orders please.

Shah
06/01/2024
Section Officer

Q 06/01/2024
(Hindi Translator)

[Signature]
06.01.24.
Ld. Deputy Registrar

[Signature] 8/1/24
Ld. Registrar

Sr. Nos 01, 05, 06,
07 may be taken
into cognizance -
[Signature]
Hon'ble Expert Member
08/01/24

[Signature]
08.01.2024.
Hon'ble Judicial Member

(7)

Email

Judicial Section

Fwd: Complain against ongoing illegal constructions at Mandarmoni Costal of Purba Medinipur

From : Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>

Thu, Dec 21, 2023 09:09 AM

11 attachments

Subject : Fwd: Complain against ongoing illegal constructions at Mandarmoni Costal of Purba Medinipur

To : Judicial Section <ngtjudicial-kolkata@gov.in>

Reply To : Sh. RAJA CHATTERJEE Registrar <registrarngt-kolkata@gov.in>

From: "sailendra chatarjee" <sailendra.chatarjee@yahoo.com>

To: "Sh. RAJA CHATTERJEE Registrar" <registrarngt-kolkata@gov.in>

Sent: Wednesday, December 20, 2023 7:32:19 PM

Subject: Complain against ongoing illegal constructions at Mandarmoni Costal of Purba Medinipur

To,

The Registrar,

Honorable National Green Tribunal

Eastern Zone, Kolkata

Judicial
02/01/24

Sub: Continuation of utter violation of law to the detriment of coastal and marine ecology and environment in Digha- Shankarpur coastal area in West Bengal.

Ref: Original Application No. 134/2015/EZ Bishnu Pada Pakhira Versus Union of India &Ors.

Respected Sir,

With due regards it is to share with you that Mandarmoni is the one of the most preferred destination of coastal land sharks in West Bengal, situated in the Ramnagar II Block of the Contai Sub-Division of the District of East-Medinipur in West Bengal the area had all the natural wealth of a wide beach inhabited by millions of red crabs, landscaped by sand dunes and screw pines and seasonally visited by thousands of local traditional fishers. The symbiosis

evolved through ages witnessed the traditional fishers protecting the beach by conserving and planting screw pines along the beach, which in its turn protected the sand dunes and stalled erosion but still new illegal constructions of hotels, resorts, restaurants in going on in full swing on critically vulnerable 'No Development Zone', in violation of CRZ Notifications, Uncontrolled constructions in such areas have disastrous effect and result in natural calamities. CZMP of the area is to be strictly followed. The Tribunal restrained construction of any hotels, resorts etc. in prohibitory zone as per CRZ Notifications, which was required to be enforced by the Chief Secretary, West Bengal.

Further, honourable NGT through order dated 02.05.2022 (clause 21 & 22) has clearly stated that;

In view of gross violations of mandate of law and non-compliance of the orders of the Hon'ble Supreme Court, as observed above, causing damage to the fragile coastal ecosystem such as to sand dunes & beaches, destruction of coastal vegetation, intertidal and coastal fauna, ground water aquifers etc., **apart from closing illegal activities for future**, liability needs to be fixed for damage already caused till date. Such damage has patently affected the coastal environment and coastal communities who depend on these precious resources for their livelihood. Having regard to period and extent of violations, all the private respondents, except those who are found to be compliant with the CRZ notification, the Water Act and other norms, are held liable to pay Environmental Compensation to be fixed by a joint Committee proposed in the later part of this order on polluter pays principle, based on restitution principle, considering the period of violation, nature of violation and financial capacity of the unit. The Committee may consider law laid down inter-alia in M. C. Mehta & Anr. v. Union of India, (1987) 1 SCC 395, Sterlite Industries (India) Ltd. v. Union of India, (2013) 4 SCC 575 and Goel Ganga Developers India Pvt. Ltd. v UOI (2018) 18 SCC 257. The same may be used for restoration of the coastal area. The amount be deposited with Regional Office of CPCB, Kolkata and shall be kept in a separate account, to be used for restoration 39 of the environment as per Integrated Coastal Management Plan for Digha Shankarpur prepared by MoEF&CC, NCSCM and Government of West Bengal published in September 2020. Deposit be made within two months and restoration plan executed within one year.

Further, In spite of clear violations noticed above, out of abundant caution, we provide further opportunity to the respondents hotels, restaurants or resorts claiming their existence and operation to be valid under CRZ notification and otherwise compliant, to put forward their claim with all relevant documents before a joint Committee of NCZMA, WBCZMA, CPCB Regional Office, Kolkata, and State PCB and District Magistrate, East Midnapore District with CPCB and State PCB being nodal agency, within two weeks. If such claim is accepted, a reasoned order may be passed within next two months. Subject to such claim and order based on verification thereof, all hotels, resorts, restaurants operating in coastal area of Mandarmani Sea Beach, in District Midnapur, West Bengal in NDZ or without

valid CRZ clearance outside such zone in terms of approved CZMP as per CRZ Notifications, 1991 and 2011 are liable to be demolished to give effect to the law and will also be liable to pay compensation to be fixed as above by the same Committee.

In view of referred order of Hon'ble Tribunal the formed committee is taking necessary steps for all those 98 (55+43) listed units i.e. Hotel/Resorts/Restaurants. However, the unbridled recklessness of these miscreants shows that they are not only violating the law of the land but also they have power and political connections to do ignore the order passed by the Hon'ble NGT.

It is also important to mention here that since its first recognition of costal area years back around 2005 till 2022 approx 100 units are there but now only within 1 year more than 100 new illegal units has been built without any permission and approval. Also in the valuable NDZ area several illegal restaurants and civil structures has been build.

Therefore, i am requesting your good office to take this matter from your office and immediately issue instruction to district administrations to stop all construction activities in the CRZ area and also take suitable actions to enforce the law of land.

Enclosure: Pictures of construction works and unauthorized shops at NDZ.

Sailendra Chatarjee
120, Manohar Pukur Road,
Kolkata
WB-700026

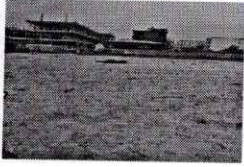
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RAJA CHATTERJEE
REGISTRAR,
NATIONAL GREEN TRIBUNAL,
EASTERN ZONAL BENCH, KOLKATA.
PHONE No. 033-23240094
EMAIL: registrarngt-kolkata@gov.in



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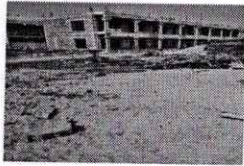
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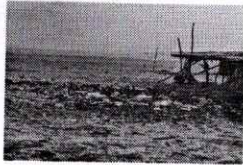
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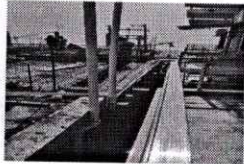
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